

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-443/ND/2020

IN THE MATTER OF:

M/s. Reliance Horne Finance Ltd.

...PETITIONER

Vs.

M/s. World Window Impex (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 16.03.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Akhil Sachar, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the counsel for the petitioner/Financial-creditor. No one has appeared on behalf of the corporate-debtor at the time of hearing of the matter. Therefore, in the interest of justice, matter is adjourned to 22.04.2020.

-s d-

**(V.K. Subburaj)
Member (T)**

-s d-

**(P.S.N. Prasad)
Member (J)**

(Meenu)